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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 19.08.2025

+ **BAIL APPLN. 1119/2025** 

PARVAT SINGH .....Petitioner

Through: Mr. Anubhav Singh and Mr.

Bhupender Singh, Advocates.

versus

STATE NCT OF DELHI .....Respondent

Through: Ms. Manjeet Arya, APP for State with

SI Vivek Yadav, PS Cyber Shahdara.

## CORAM: JUSTICE GIRISH KATHPALIA

## JUDGMENT (ORAL)

- 1. The accused/applicant seeks anticipatory bail in case FIR No. 81/2024 of PS Cyber, Shahdara for offence under Section 419/420/120B/34 IPC.
- 2. Broadly speaking, the prosecution case is as follows. The complainant *de facto* Mr. Chetan Singhal lodged a complaint alleging that he had been defrauded of a sum of Rs.13,75,000/- through stock investment scam. The complainant *de facto* was added as a member in a WhatsApp group, which group claimed to represent an asset management company, namely Capula Investment Management Company, based in the U.K. The said company





claimed to be entering in the Indian market and sought high value investment to build their network. On being induced, the complainant *de facto* invested the amount in their daily trading operations. On 03.07.2024, the complainant *de facto* sold all his holdings via the application and requested for withdrawal of his funds after deduction of 20% claimed profit margin, but he was called upon to first deposit Rs.4,18,000/- in order to process the withdrawal. That created suspicion in the mind of the complainant *de facto* that he had been cheated.

- 3. Learned counsel for accused/applicant contends that he is innocent and has been booked falsely in this case, without any material against him.
- 4. Learned APP refers to the status report and submits that the accused/applicant is the central conspirator on whose directions the entire fraudulent operation was executed.
- 5. However, learned APP in all fairness also admits that so far as material against the accused/applicant is concerned, except the disclosure statement of co-accused Manish, there is no other evidence against the accused/applicant. Admittedly, the accused/applicant is neither creator of the alleged WhatsApp group nor holder of the bank account in which the complainant *de facto* or any of the alleged victims transferred money. That being so, there is no justification to curtail liberty of the accused/applicant.





6. Therefore, the application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be forthwith released on bail subject to his furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned. The accused/applicant shall join investigation as and when directed in writing by the IO.

GIRISH KATHPALIA (JUDGE)

**AUGUST 19, 2025/***ry*